

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 1288 of 97

Date of order : 6.7.04

Present : HON'BLE MR. NITYANANDA PRUSTY, JUDICIAL MEMBER  
HON'BLE MR. N.D.DAYAL, ADMINISTRATIVE MEMBER

RABINDRA NATH PARIA & ORS.

VS

UNION OF INDIA & ORS

For the applicant(s) : None

For the respondents : Mr.S.R.Kar, Counsel

O R D E R

N.Prusty, J.M.

Nobody appears on behalf of the applicant, even on the second call during the course of the day. However, Mr.S.R.Kar, ld.counsel for the respondents is present.

2. Since nobody appeared on behalf of the applicant, after the sad demise of Mr.S.K.Ghosh, ld.counsel who was earlier appearing on behalf of the applicant, on the last date i.e. 8.3.04, the case was adjourned 6.7.04 (today). On that date it was also made clear that if nobody appears on behalf of the applicants on the next date of hearing then the matter shall be decided on the basis of the materials available on record.

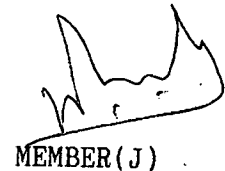
3. In spite of the above order nobody has appeared on behalf of the applicant, today when this matter was taken up for hearing. In view of the above, as it appears the applicants ~~are~~ no more interested to proceed with this case.

4. The OA is accordingly dismissed for default. No order as to costs.



MEMBER(A)

in



MEMBER(J)